IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 102
Company Appeal-208/252/2022

IN THE MATTER OF:
Income Tax Officer, Ward 3(1) ... **Appellant**

Versus

RoC (Arora Fincap Pvt. Ltd. & Ors.) ... **Respondent**

Under Section: 252

Order delivered on 27.09.2022

CORAM:
SHRI. BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (J)

SHRI. L.N. GUPTA, HON'BLE MEMBER (T)

PRESENT:
For the Appellant : Mr. Sanjay Kumar, Ms. Easha Kadian, St. Counsels

ORDER

Ld. Counsel appearing for the Applicant submits that the name of the Company was struck off from the records of RoC on 08.08.2018, whereas two assessment orders by the Department are passed on 29.03.2022 & 30.03.2022 respectively.

Notice be issued upon the Respondent by all modes including the E-mail ID of the Respondents. The Affidavit of Service be filed within a week from today. The Respondent is directed to file the reply within two weeks from the date of the receipt of the notice. Rejoinder, if any, within a week from the date of the receipt of the reply. List the matter on 25.11.2022.

In the meantime, the applicant is directed to file its brief written submissions on maintainability of the Appeal.

Sd/-

(L.N. GUPTA)
MEMBER (T)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (J)

UPASANA